

Government of Jammu and Kashmir
Youth Services and Sports Department
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Jammu, the 1st of November, 2025

S.O. 284: - In exercise of the powers conferred by proviso to article 309 of the constitution of India, the Government of Jammu and Kashmir hereby makes the following rules; namely:-

1. **Short Title & Commencement:** (1) These rules may be called the Jammu and Kashmir Youth Services and Sports Outstanding Sportspersons (**Gazetted**) Service Recruitment Rules, 2025.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. **Definitions:** In these rules, unless the context otherwise requires:-

- a. "**Administrative Department**" means the Department of the Government in the Civil Secretariat holding the Administrative charge of the service;
- b. "**Cadre**" means the cadre of the service;
- c. "**Government**" means the Government of Union Territory of Jammu and Kashmir;
- d. "**Member of the Service**" means a person appointed to a post in this service under the provisions of these rules;
- e. "**Rules**" means the Jammu & Kashmir Youth Services and Sports Outstanding Sportspersons (Gazetted) Service Recruitment Rules 2025;
- f. "**Schedule**" means schedule (s) annexed to these rules;
- g. "**Service**" means the Jammu and Kashmir Youth Services & Sports Outstanding Sportspersons (Gazetted) Service;
- h. "**Union Territory**" means the Union Territory of Jammu & Kashmir;
- i. "**Words and expressions**" used in the these rules but not defined, shall have the same meaning as are assigned to them in the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules 1956/Jammu and Kashmir Civil Services Regulations.

3. **Constitution of Service:** From the date of commencement of these rules, there shall be constituted the Jammu & Kashmir Youth Services and Sports Outstanding Sportspersons (Gazetted) Service.

4. Strength and Composition of the Service:- (1) The authorized permanent and temporary strength of the cadre and the nature of the posts included therein shall be determined by the Government, from time to time and shall, at the initial constitution of the service under these rules, be such as specified in the Schedule-I annexed to these rules:

Provided that the Government may create temporary posts in the cadre or the service for specified period or purpose, as may be considered necessary from time to time.

(2) The Government shall, at the interval of every five years or at such other intervals as may be necessary, re-examine the strength and composition of the cadre of the service and make such alternations therein as it deems fit.

5. Qualification & Method of Recruitment: - (1) No person shall be eligible for appointment to any post in any class, category or grade in the service unless he/she possesses the qualifications as laid in Jammu and Kashmir (Appointment of Outstanding Sportspersons) Rules, 2022 notified vide S.O. 12 dated 06.01.2022 read with S.O. 412 dated 02.08.2023 and fulfills other requirements of recruitment as provided in the rules and orders for the time being in force.

(2) Appointment to a service or class shall be made by direct recruitment:

Provided that all the posts under direct recruitment shall be filled as per the provisions of the Jammu & Kashmir (Appointment of Outstanding Sportspersons) Rules, 2022 notified vide S.O. 12 dated 06.01.2022 read with S.O. 412 dated 02.08.2023.

(3) The Administrative Department shall refer vacancies in the direct quota to the Committee constituted under rule 3(2) of the Jammu & Kashmir (Appointment of Outstanding Sportspersons) Rules, 2022 notified vide S.O. 412 dated 02.08.2023.

6. Probation:- (1) Persons appointed to the service shall be "on probation for two years" and their confirmation for class or category shall be made under the provisions of Jammu & Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956.

(2) The pay of a person appointed to the service under these rules shall be regularized as per the provisions of Jammu & Kashmir Civil Services Regulations or General Rules as issued from time to time.

7. Reservation in appointments: - While making appointments, reservation shall be made in accordance with the rules and orders issued from time to time for members of Scheduled Caste/Scheduled Tribes/Backward Classes or any other category or class of persons under the provisions of Jammu and Kashmir Reservation Act, 2004 and the rules made there under.

8. Eligibility of Government Servants for Direct Recruitment:- A person already in the Government service may apply through proper channel for direct recruitment to a vacant post in any particular class or category in the service if he/she possess the educational and other qualifications prescribed for recruitment to such class or category of post under Jammu and Kashmir (Appointment of Outstanding Sportspersons) Rules, 2022 notified vide S.O. 12 dated 06.01.2022 read with S.O. 412 dated 02.08.2023. The upper age limit of such Government servants shall be as provided in the general rules.

9. Maintenance of Seniority Lists: - Seniority of the members of the service shall be regulated under the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956 and strictly as per the years of their quota against which they were appointed. The Administrative Department shall maintain an up to date and final seniority list of members of the service.

10. Residuary Matters:- In regard to matters not specifically covered by these rules, the members of the service shall be governed by the rules/regulations and orders applicable to the Civil Service in the Union territory of Jammu and Kashmir in general.

11. Interpretation: If any question, arises relating to the interpretation of these rules, the matter shall be referred to the Administrative Department, whose decision thereon shall be final and binding.

By order of the Government of Jammu and Kashmir.

**Sd/
(Yasha Mudgal) IAS
Commissioner/Secretary to the Government
Youth Services & Sports Department**

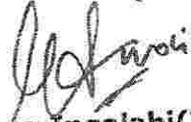
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Dated: 01-11-2025

Copy to the: -

1. All Financial Commissioners (Additional Chief Secretaries).
2. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
3. All Principal Secretaries to the Government.
4. All Commissioner/Secretaries to the Government.
5. Joint Secretary (JKL), Ministry of Home Affairs, Government of India.
6. Divisional Commissioner, Jammu/Kashmir.
7. All Deputy Commissioners.
8. Director General, Youth Services and Sports, J&K.
9. Director Information, J&K.
10. Registrar General, High Court of Jammu, Kashmir & Ladakh at Srinagar.
11. Secretary, J&K Sports Council, J&K.

12. OSD to Hon'ble Minister In-charge YSS Department.
13. General Manager, Government Press, Srinagar/ Jammu.
14. Private Secretary to the Chief Secretary, J&K.
15. Private Secretary to the Commissioner/Secretary to the Government, Youth Services & Sports Department.
16. In-charge Website, Youth Services & Sports Department.



Rubia Afroz Inqalabi(JKAS)
Under Secretary to the Government
Youth Services & Sports Department

Schedule- I to S.O 284 dated 01 - 11 -2025

Gazetted

S.No	Designation	Pay Level	Number of posts	Cadre
1	Chief Coach	Level-8 (47600-151100)	10	UT


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Under Secretary to the Government
Youth Services & Sports Department

Schedule- II to S.O.284 dated 01 - 11 -2025

J&K Outstanding Sportspersons (Gazetted) Service				
Class	Category	Designation	Pay Level	Method of Recruitment
I	A	Chief Coach	Level-8 (47600-151100)	100% by direct recruitment

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